

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... Petitioner

Vs.

Basic India Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the petitioner:

Mr. H.P. Bhardwaj, Advocate

For the Respondent(s):

ORDER

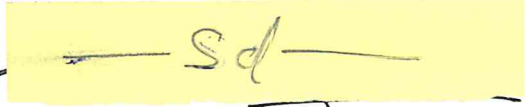
Latest statement of account is taken on record.

Notice to show cause to the respondent returnable on 23.05.2018 be issued as to why the petition be not admitted.

Process dasti.

List for further consideration on 23.05.2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)